

250(E), published in Gazette of India dated the 21st May, 1977 together with an explanatory memorandum.

(xi) G.S.R. 256(E), published in Gazette of India dated the 28th May, 1977 together with an explanatory memorandum.

(xii) G.S.R. 266(E), published in Gazette of India dated the 3rd June, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-315/77].

COIR INDUSTRY (2ND AMDT.) RULES, 1976, REVIEWS AND ANNUAL REPORTS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951 CERTIFIED ACCOUNTS OF COIR BOARD, ERNAKULAM, ADMINISTRATIVE REPORTS OF CERTAIN GOVERNMENT UNDERTAKINGS, REVIEWS AND ANNUAL REPORTS UNDER COMPANIES ACT, ETC. ETC.

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): I beg to lay on the Table—

(1) A copy of the Coir Industry (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1588 in Gazette of India dated the 13th November, 1976 under sub-section (3) of section 26 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-316/77].

(2) A copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Annual Report of the Development Council for Heavy Electrical Industries for the year 1975-76. [Placed in Library. See No. LT-317/77].

(ii) Annual Report of the Development Council for Paper, Pulp and Allied Industries for

the year 1975-76. [Placed in Library. See No. LT-318/77].

(iii) Annual Report of the Development Council for Machine Tools for the year 1975-76. [Placed in Library. See No. LT-319/77].

(3) A copy of Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1975-76 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-320/77].

(4) A copy of the Annual Administration Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1974-75.

(5) A copy of the Annual Administration Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1975-76. [Placed in Library. See No. LT-321/77].

(6) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1974-75.

(7) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1975-76. [Placed in Library. See No. LT-322/77].

(8) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1974-75.

(9) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1975-76.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the Reports

mentioned at items (4) to (9) above. [Placed in Library. See No. LT-323/77].

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1975-76.

(b) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-324/77].

(ii) (a) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1975-76.

(b) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-325/77].

(iii) (a) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1975-76.

(b) Annual Report of the Instrumentation Limited, Kota, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-326/77].

(iv) (a) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1975-76.

(b) Annual Report of the National Instruments Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-327/77].

(v) (a) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1975-76.

(b) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-328/77].

(vi) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1975.

(b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-329/77].

(vii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1975.

(b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-330/77].

(12) (a) A copy of the Patents (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 2908 in Gazette

of India dated the 14th August, 1976, under section 160 of the Patents Act, 1970.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above notification. [Placed in Library. See No. LT-331/77].

(13) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) (a) Review by Government of Tamil Nadu on the working of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1974-75.

(b) Annual Report of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by Government of Tamil Nadu on the working of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1975-76.

(b) Annual Report of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(14) Two statements explaining reasons for not laying the Hindi versions of the papers mentioned at item (13) above. [Placed in Library. See No. LT-332/77].

#### CALLING ATTENTION

#### LARGE-SCALE MURDER AND TORTURE OF NAXALITES IN ANDHRA PRADESH

SHRI SAMAR MUKHERJEE: I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

“The reported large-scale murder and torture of Naxalites in Andhra Pradesh during the last few years as revealed by the Civil Rights Committee headed by Shri V. M. Tarkunde”.

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Sir, our attention has been drawn to two reports of the Civil Rights Committee appointed by the Citizens for Democracy under the chairmanship of Shri V. M. Tarkunde in regard to the encounters between the Naxalites and the police in Andhra Pradesh. The findings of the Committee have caused us grave concern. The House is aware of the serious problem of law and order resulting from the activities of the Naxalites in certain parts of Andhra Pradesh. These activities included cold-blooded murder and other serious offences. In the circumstances, the police were required to deal with a difficult problem. But law enforcement agencies cannot take law into their own hands whether they are dealing with Naxalites or any other individuals or groups. No failure on their part to act strictly according to law can be condoned. The two reports of the Committee give rise to serious misgivings whether the police had acted in accordance with law while dealing with Naxalites. These misgivings require immediately to be allayed. I have, therefore, written to the Chief Minister, Andhra Pradesh conveying my suggestions to him for his earnest consideration. I am confident that the Government of Andhra Pradesh will take prompt and appropriate action on my suggestions.

SHRI SAMAR MUKHERJEE: The statement made by the minister here is not at all satisfactory because of the nature of the crimes and brut-